MR. CHAIRMAN: Yes, Now, we proceed to the half-an-hour discus-

SHRI VASANT SATHE: Sir, why not we extend this half-an-hour discussion a little further? After his speech, which may take hardly five to 10 minutes. we can take up the half-an-hour discussion.

SOME HON, MEMBERS: No.

MR. CHAIRMAN: Shri Ramavatar Shastri to raise the discussion under rule 55(2).

17.29 hrs.

343

HALF-AN-HOUR DISCUSSION UNREST AMONG THE JUNIOR DOCTORS

भी रामधवतार शास्त्री (पटना) : मभापति महोदय, यह घाघ षण्टे की चर्चा मैं जुनियर डाक्टरों की हडताल के सम्बन्ध में उठा रहा हं। भाप जानते हैं कि दिल्ली के केन्द्र-बालित 9 ग्रम्पतालों के जनियर 'डाक्टर 1 जनवरी, 1974 से हड़ताल पर हैं भीर उन की तादाद 2500 है। उन की मांगों के समर्थन में हिन्दुस्तान के प्राय: मभीं राज्यों में जुनियर डाक्टरों की हड़ताल फील चुकी है।

इस की वजह से मवत्र रोगियों को होने वाली कठिनाइ का एहमास मभी को होगा। लेकिन दुख है कि सरकार भपनी भूठी प्रतिष्ठा की बाह में इस समस्या का ममाधान निकालने से कतरा गही है। डाक्टरों का पेशा कितना नौवल भीर कितना मच्छा है। इनको मभी जानते हैं। वे मीधे रूप में जनता की सेवा करते हैं और निकट जा कर उनको मदद करते हैं। इस पेशे के महत्व की समझते हुए ही हमारे देश के तेज से तेज छात्र इस पेशे में जाते हैं। मधारण बृद्धि के नही जाने। वे इसीलिए जाते हैं कि प्राई ए एस की अपीक शीमें जाने के बजाय इस पे**ये** में उ**ं**को

जनता की सेवा करने का ज्यादा मौका मिलता है। यह उनकी पविल भावना इसके पीछे होती है। लेकिन आज आप कितने ब्रे सरीके से उन के साथ व्यवहार कर रहे हैं। जब भी इस सवाल को सरकार के सामने उठाया जाता है तो या तो उनकी बातों की मोर ध्यान नहीं दिया जाता भीर भगर दिया भी जाता है तो भीख की तरह 25-50 हाये फेंक दिए जाते है, जैसे सब से ब्रा काम वही भरते हैं। हमदर्दी का सबूत माप उनके प्रति नहीं देते हैं। इसी का ते उनको बा - व म्रान्दोलन का रास्ता म्रपनाना पडा है। यह पहली बार नहीं है। 1964 में उन्होंने मान्टोलन करने की कोशिश की । समय करमरकर कमेटी बिठाई गई। उसने भी कहा कि उनकी कठिनाइयां जायज है भीर हमदर्दी जाहिर की लेकिन उसके बावजूद कुछ नहीं हुद्या । 1967 में उन्हें हुउताल करनी पड़ी। 1969 में करनी पड़ी। 1969 के बाद कमेटी बिटाई गई और कहा गया कि रिपोर्ट भाने के बाद फैसला होगा। वह भी नहीं हुआ। फिर 31 मार्च 1973 को भ्रान्दीलन के फलस्वरूप सरकार से उनकी बार्ता हुई और प्रापके विभाग के सचिव ने उन से समझौता किया । उसके अनुसार उनकी कई बातों को स्वीकार किया गया । उन में से कुछ बातें मैं भ्रापके सामने रखना बाहता हु । पहली बात यह कही गई यी ।

"The House-Surgeons and Post-Graduates are registered with the Medical Council of India and should, therefore be regarded as fullfledged doctors."

लेकिन सरकार धब इससे मुकर रही है। दूसरे यह कहा गया था :

"In addition to academic pursuits, they also render useful service in patient care in the hospitals. Their designation and status should be in consonance with the role they are actually playing."

इस बन्त से भी गरकार पीछे जा रही है। फिर यह कहा गनाथाः

"It was agreed that the strength of House-surgeons and Post-Graduates would depend upon the need of the individual teaching hospitals and also the availability of seats in the Post-Graduate course. Within these limits and in recognition of the two principles enunciated in para (3) above, it was agreed that the present system of House-Surgeons/Post Graduates along with stipends/scholarships thereof should he replaced by a system of Resident service with suitable running graded pay scales and allowances coupled with due process of selection at appropriate stages."

ग्रेटिड पे स्केल की बात मानी गई लेकिन ग्राज सरकार उसके सिद्धान्त से भी पीछे जारही है। यह सब संबड़ा सवाल है। श्रगर इसका रास्ता ग्राप नहीं निकालने हैं तो समस्या का समाधान नहीं होगा। यह बहुत भहत्वपूर्ण बात है कि उनको स्केत दिया जाए कि नहीं। उनी एप्रीमेंट में कहा गया था:

It was agreed that stipends/scholarships shall be paid to all the Interns, all House-Surgeons and such of the Post-Graduates as are already in receipt of Government of India Scholarships at the following rates with effect from 1st March, 1973.

Interns	Rs.	225
House-Surgeons	Rs.	32 5
Post-Graduates	R.	350

इससे भी सरकार मुकर रही है। फिर समझी ते की करा नैकंडेडी है ? स्वास्थ्य माचित्र श्री रामजनद्र । याह्य को पता नहीं अब आपके सिविव हैं या नहीं उन्होंने इस के बारे में

कहा थाः--(व्यवदान) यह भी समझोते में कहा गया था कि हम कमेटी विठा रहे हैं भीर करतार सिंह कमेटी बिठाई गई। उस कमेटी को 30-9-73 तक भ्रपनी रिपोट दे देनी थी, पर उसने 31-12-73 तक भी रिपोट नहीं दी। 10 जनवरी को दी। बड़े बेसब हो कर सरकार की ढीली ढाली नीति को देख कर डाक्टरों को । जनवरी से हड़ताल करनी पड़ी भीर भव उनकी नान प्रेबिटसिंग एलाउंन की भी एक बहुत महत्व--पूर्ण भाग है। दूसरों को भ्राप दे सकते हैं, उनको क्यों नहीं? जो डाक्टर एम जी बी एम. मिलिटरी या दूसरी जगहों में हैं उनका पे स्केल ज्यादा है और ग्राप इनको कम क्यों देरहेहैं? इसकी वजह से उनके म्रन्दर भ्रसन्तोष होना स्वाभाविक है । हमदर्दी के साथ उनसे व्यवहार करना तो दूर की बात है, सरकार उन से बात तक करने को नैयार नहीं। बात ग्रगर करती है तो अपनी णतीं पर करती है। उनको धमकियां दी गईं , क्वार्टरों से निकालने की कोशिश की गई भीर कितने ही डाक्टरों की सेत्रायें खत्म कर दी गई ताकि वह माध के सामने घटने टेक दें। लेकिन अभी तक आप की यह चाल उन्हें दमन के जरिए कु बलने की कामयाब नहीं हो सकी सीर न हो सकेगी। यह चीज धीरे धीरे फैल रही है और आप ने भी कल के ग्रखबारा में पढ़ा होगा कि इस के समर्थन में बकील मा रहे हैं, प्रोफेसर मा रहे है, दूसरे डाक्टर ब्रारहे है, शिक्षक बारहें हैं, तरह तरह के संगठनों के लोग था रहे हैं भीर उन लोगों ने फैमला किया है कि उन की मांगों के समर्थन में, जिन मांगों का जिक भाप के माथ जो समझौता हुमा था उस मसीदे में किया गया था उन मांगों के समर्थन में वे लोग 13 मार्च को पालियामेंट में मार्च करेंगे ग्रीर ग्राप स मांग करेंगे कि ग्राप उन के साथ वार्ता करिए, वार्ता के जरिए रास्वा निकालिये। वह भी कोई धौद्योगिक मजदूरो कीं तरह स हड़ताल करने के घादी नहीं हैं।

[श्री रामावत(र शास्त्री)
वह सेवा करते हैं। साज भी वे क्लासेज
लेते है, झाउट डोर पेशेट्स को देखते हैं।
साप की इन दमनात्मक नीतिओं के बावजूद
वह पेशेट्स को देख रहे हैं। तो यह जो
साम्दोलन स्थापक बनता जा रहा है
इस स्थापकता को सीमित और खत्म करने
के लिए उन के साथ समझौता वार्ता साप
क्यों नहीं करते हैं यह मैं जानना चाहता
ह।

सभापति महोदय: ग्रभी भीर भी कुछ सदस्यों को प्रश्न पूछने है भीर मंत्री महोदय को उत्तर देना है। ग्राप कृपया जल्दी समाप्त करें ताकि प्रश्नों के संतोषजनक उत्तर मिल सकें।

श्री रामावतार शास्त्री: समापति महोदय, मैं यह जानना चाहता हूं कि क्या इन्होंने समझौते का दरवाजा बन्द कर दिया है या मंत्री जी के दर्वाजे का फाटक खुला हुआ है। यदि दरवाजा खुला हुआ है तो उन से युनः बात कर के रास्ता क्यो नहीं निकालते ?

क्या यह बात भी सच है कि सीनियर डाक्टसँ भी चाहते हैं कि भाप उन के साथ समझौता करें ? वे बीच-बचाव करना चाहते हैं लेकिन सरकार कोई खिडकी इस के लिए नहीं खोलना चाहती, जिस की वजह से कठिना हो रही है।

में यह भी जानना चाहूंगा कि ——सब उन्होंने जो मांग रखी है—बैसे तो माप ने बार-बार कहा है कि भाप सिद्धान्त से सहमत हैं——तो फिर उन के भौचित्य में भाप को क्यों सन्देह है। जब दूसरों को भाप वे बीजें दे रहे हैं तो इन के साथविमाता जैसा व्यव-हार क्यों करना चाहते हैं ?

हम इन बातों का समाधान चाहरे हैं ांकि यह मसला हल हो, वरना स्थिति बहुत -गःश्रीर हो जायगी भ्रोर सरकार को लेने-के- देने पड़ जायेंगे, फिर बहुत सारे लोग उनके साथ चले जायेंगे। हम चाहते हैं कि आप ऐसा जवाब दें ताकि कल समझौता-टेबिल पर बैठ कर उन के साथ बातचीत कर के रास्ता निकाल सकें।

श्री जगम्बाय मिश्र (मध्वनी): सभापति महोदय, मुझे बडी प्रसन्नता हो रही है कि हमारे स्वास्थ्य मंत्री डा० करण सिंह भपनी निष्पक्षता, कर्मठता भीर उदारता के लिए देश में भीर इस सदन में कितने प्रशस्त है। वे यह भी अच्छी तरह से जानते है कि जीवन मे डाक्टरों का कितना महत्वपूर्ण स्थान है। इस स्थिति मे जुनियर डाक्टरों की हड़नाल पर जाना इनके निए कितना दुखद रहा होगा -- यह अनुमान करने की बात है और इन्होंने अपने वर्नव्य श्रीर स्वभाव के अनुरूप ही एक बार नहीं अनका बार समझौते का हाथ बढाया है - इस लिए वे हमारे धन्यवाद के पात्र है। लेकिन यह बड़ा दुखद है कि समझीता नहीं हो सका भीर डाक्टर भ्रभी भी हड़ताल पर है।

इसी पृष्ठभूमि मे मै मत्री महोदय से जानना चाहता हू कि क्या यह मन्य है कि डिमास्ट्रेटर और हाउस-मैन की योग्यना एक है तथा पोस्ट ग्रेजुएट डिग्नी प्राप्त करने के लिए दोना को समान सुविधायें प्राप्त है ? डिमास्ट्रेटर मिर्फ बिक्ग-प्रावर मे काम करते है, जब कि हाउसमैन 14 घण्टे तक काम करते है, वैसे तो उन्हें 24 घण्टे काम पर रहाना पडता है। डिमास्ट्रेटर को टीचिंग एक्मपीरियेन्स मिलता है और हाउस मैन को नहीं। डिमास्ट्रेट टर लिए बैठने की सुविधा है लेकिन हाउसमैन के लिए वह भी नहीं है।

स्वास्थ्य मन्नी महोदय हाउसमैन के लिए 500 रुपया और डिमास्ट्रेटर को 900 एपया मासिक बेसन किस झाझार पर न्यायोजित मानते हैं। यदि वे कहते हैं कि डिमास्ट्रेटर का एप्वाइन्टेमेन्ट यूनियन पर्विलक मिंबस कमीशन से होता है भीर हाउसमैन का ए वा-इन्टमेंन्ट हास्पिटल सुप्रीन्टेडेन्ट के द्वारा होता है तो क्या वे इन के एटबाइन्टमेन्ट को भी युनियन पब्लिक सर्विस कमीशन के द्वारा कराने की **व्यवस्था** करेंगे ?

महोदय, मैं मंत्री महोत्रय से इन प्रश्नों को स्पेस्पिक भ्रीर ठोस जवाश्व जानना चाहता 賽 i

SHRI S. M. BANERJEE (Kanpur): Sir, at the very outset, I must congratulate young doctors, my sisters and brothers, for their wonderful united action and unity which they have maintained ever after all the repressive measures adopted by Government, including termination of services.

I would like to know from the hon. Minister, Dr. Karan Singh, who is not capable of being harsh to anyone why that particular agreement which was signed with the doctors at the Secretary's level was not implemented. In their brochure. they have clearly mentioned that this is the crux of the matter. The junior doctors have demanded no more than the implementation of the agreement. They ask: Is this a crime?

Then, about non-practising allowance, I am told that the Political Committee which met recently—it had come out in the papers: I am speaking subject to correctionhave already taken a decision that Rs. 150 or 160-I do not know-should be given as non-practising allowance. I would like to know from the hon. Minister whether fresh negotiations will start and whether they will be entitled to this non-practising allowance and whether the salient or main features of the agreement which was entered into by the Health Secretary on the 31st March 1973 will be implemented in letter and spirit.

My only fear is that, unless persons of the calibre of Dr. Karan Singh rise above he network of bureaucrats, we

will not be able to help the doctors or technocrats. In this case some of the bureaucrats may advise him correctly, but some may mislead also. Let him take us into confidence. small Committee of this House can be appointed. I am prepared to offer my services. We are not experts only in settling the nurses problem. We can settle the problem of doctors also. Let him rely on our wisdom once at least and not rely on the wisdom of bureaucrats; and I am sure the matter will be settled.

श्री हक्तम चन्द कछत्राय (पुरेना) : सभापित जी. मैं मंत्री महोदय से दो-तीन बातें जानना चाहंगा डाक्टर करण सिंह जी ने साहित्य में डाक्टरेट की डिग्री पाई है. इमलिये इस झोर उन का विशेष ध्यान नहीं है। ग्रगर वे एम०बी०बी०एस० होने तो समस्या कभी की हल हो जाती।

≠वास्थ्य **भौ**र परिवार नियोजन मंत्री (Sio कर्ण सिष्ठ): राजनीति में नहीं है।

श्री हरूम चन्द कळ इ.य : ग्रगर ग्राप एम०बी०बी०एस० होते तो जल्दी समस्या हल हो जाती ; डाक्टर बनने मे 80 हजार रुपया उस की पढ़ाई पर खर्च, होता है। इतना पैसा खर्च होने के बाद वह डाक्टर बनता है धीर उस का वेतन, जो धाप देते हैं, घाज की मंहगाई के साथ तुलना करेंगे तो मुझे विश्वास है द्याप स्वयं भी दिल से कहेंगे कि जो कुछ उन को मिलता है, वह कम मिलता है, उन्हें ज्यादा मिलना चाहिये। इस के लिये भाप भी भन्दरूनी प्रयास कर रहे हैं कि कैसे दें, लेकिन जब ऊपर से नहीं मिलता है तो आप हिन्दिकता रहे हैं, क्थोंकि द्याप बहुत दयालु भीर उदार हुदय 帝 曹 1

की जगन्माध राव बोक्सी (शाजापुर) : दोनों कारण हैं।

की हुक स कर कर कर पार्च प्राप्त र जुनियर हाक्टरों की मांगों को लेकर 31 मार्च, 1973 को एक समझौता हुआ, उस समझौते को सरकार द्वारा अमल में क्यों नहीं लाया गया ? उस का भूल कारण क्या है ? जब समझौता हुआ तो किन किन मुद्दों पर हुआ था ? जब सरकार एक जीज को मान गई तो उस के बाद दिया क्यों नहीं, क्यों कार्यान्वित नहीं किया गया, कौन सी कठिनाई आप के सामने थी—यह बात सामने आनी चाहिये ?

जुनियर डाक्टर्स सप्ताह में 100 घन्टे से ग्रधिक काम करते हैं, लगातार पूरा समय दें कर काम करते हैं, लेकिन जो दूसरे डाक्टर है वे सप्ताह में 28 घन्टे काम करने हैं, इन डाक्टरों को 900 रुपये देते हैं जब कि 100 घन्टे काम करने वाले डाक्टरों को 225 से 350 रुपये हा दें हैं—टनना भेदभाव क्यों है याप के यहा एक कमेटी बनी थी जिस में बहुत सी बाने कही गई, ग्राप ने इस सिद्धान्त को भी माना है कि समान काम का समान बेतन होना चाहिये। जब वे एक जैसा काम करने हैं तो उन को समान बेतन मिलना चाहिये.

श्री वसंस साठे (श्रकोला) कछताय जी, श्राप बहुत पुरानी बात कह रहे हैं, श्रव सो यह 550 रुपये हो गया है, 250----300 रुपये नहीं है ।

भी **कूल कर्य वर्गा** (उज्जन) : वह वेसिक है ।

श्री हुक्स चन्य कछबाय : मैं जानना बाहता हू यह जो लोग हैं काफी बुद्धिमान लोग हैं, पढ़ें लिखें लोग है, इनकी सेवा से काफी लोगों का उद्धार होता है लेकिन माज विस्ली के मस्पतालों मे इतनी खराब हालत है कि जबसे हडताल चली है किनने ही लोग मौ न काट उतर गए। हमारे उप नेता के खून की जांच भनी तक नहीं हो पा रही है।

डा॰ कर्ण सिंह : हम करवा देने है खुन की जाच ।

को हुकम बन्द कछनाय : माम दूसरी जाच कर देगे, खून की जांच तो वहीं पर होगी । मैं जानना चाहता हू भापकी जो एक कमेटी बनी थी उसकी किननी बैठकें हुई, उसमे कौन कौन सदस्य थे, डाक्टरो के पक्ष के कितने लोग थे भीर सरकारी पक्ष के कितने लोग **ये** ? उन्होने जो रिपोर्ट दी है उसमे कौन कौनसः मूल बातें बताई है भीर उन पर भ्रमल करने मे भापको क्या दिक्कत ग्रारही है? इस सबध मे मभी भी चर्चा हुई है तो वह बात भी सामने भा जाये कि भारते जो चर्चा की है डाक्टरो मे उसने कहा तक मामना मुलझा है? मार शीध्र ही इस मामले की निरटाइये, यह बहुत जरूरी है । जो डाक्टर बाहर मर्विम करने हैं उत्तर प्रदेश, मध्य प्रदेश में उनको पिक्टस न करने का एलाउन्स मिलता है फिर यहा दिल्ली मे क्या दिक्कत है ? म्राप जल्दी से मामना सुलझाइये बरना उसेजना बढकंगी भीर उसके बुरे परिणाम होगे। एक मोर प्रधान मन्त्री मपीन करती है कि हुडभाल समाप्त होनी चाहिए लेकिन जो लोग भूखे मरेंगे वे क्या नहीं करेंगे ? ग्राप किसी करोडपनि को भी चार रोज खाना न दीजिए तो विचलित हो जायेगा। इसलिए मेरा कहना है कि धाप जल्दी से इम मामले को समाप्त कीजिए।

सवा नित महोबब मह ठीक है कि मन्त्री जी के पास 7 मिनट का समय है लेकिन इस बात को दृष्टि में रखते हुए कि माज भारत का विकित्सा जगत मन्त्री जी के विचारों को सुनने की प्रतीक्षा कर रहा है, वे यदि चाहें तो कुछ भीर समय भी ले सका हैं। THE MINISTER OF HEALTH AND FAMILY PLANNING (DR. KARAN SINGH): I am very grateful to you for giving me some more time because this is the first time that I shall be speaking in this House after the statement that I laid on the 19th February.

I am sorry my friend. Shri Kachwai, apparently has not read the statement that I made on the 19th or the very comprehensive publication that I placed on the Table of the House. In this publication we not only reproduced the Government's point of view, the letters of the junior doctors received from time to time and the report of the Kartar Singh Committee and their recommendations but also it is a complete and detailed statement...

SHRI JAGANNATHRAO JOSHI: It is all in English.

DR. KARAN SINGH: There is the Hindi version also placed on the Table of the House. It is a long story and I just want to go through one or two things.

Firstly, it is quite clear that the problem of the junior doctors that we are tacing to-day is a cumulative problem. It is the result of grievances that have accumulated over the last 10-15 years. It is not a problem that has been immediately created.

The junior doctors feel and, I must say, with a certain degree of justification, that over all these years, they have really had to go through very difficult times and, therefore, this discontent and anger has been simmering and the explosion that we see to-day is the result of this cumulative grievance.

There are two ways in which this problem can be finally solved. One is a long range one and the other is of a short range. Now, as a long range solution, I mentioned on the floor of the House that the Government had decided to set up a Medical Education Commission because the

very system of medical education that we have now adopted and that we have inherited very largely from the British, involved a good deal of strain and piessure upon these junior doctors.

thing that we This is not a new have introduced. The British system of Education which has been extant in India for many decades required that these junior doctors go through a very tough time in order to get their post-graduate degrees and their further specialisation. So, this problem cannot, Sir, really be fully solved unless, the matter is looked at from a national point of view and the problem is looked upon by a really competent commission and it is for this reason that this Medical Education Commission that we intend to set up is going to go into all these matters very carefully and is going to see what can be done to make Medical Education more responsive to the needs of the nation.

Many people sitting in this House represent rural areas. We have a peculiar situation in which all the doctors are very largely concentrated in the urban areas and in the rural areas you do not get doctors to go there. I am not blaming the doctors. I am simply saying that a reorientation and restructuring is required. These I hope the Medical Education Commission will do. That is a long-range aspect. When I say long-range, I should say, between one to two years.

Then I come to the immediate and the short-term problem. We have reproduced in the note the whole situation leading up to the agreement and the Health Secretary's letter of 31st of March. One point is there which I would like to make clear and it is this. This letter of 31st of March bas very carefully been examined many points of view including the legal point of view and we are advised that what we have done does in fact fulfil all the commitments made letter. Now. here is a in this

355

[Dr. Karan Singh] difference of interpretation. The dectors say, you have not fulfilled it; several Members have also said that. But I can say that we have had this studied and it says—if you please see Shri Ramachandran's letter-in paragraph 4, it speaks of suitable running graded pay-scales and allowances and it also speaks of suitable graded scales and emoluments. What we have given them now is an improve-Singh Comment on the Kartar mittee's recommendations. They gave Rs. 450. Rs. 500 and Rs. 550. I improved them which is a unique thing; I don't think that has ever been done in the history of the Government of India before that within 48 hours of the report being received it was improved. I gave them Rs. 500, Rs. 550 and Rs. 600. This is surely a graded scale of emoluments. Sir, they came to me and they said they want this to become sensitive to price rise; after all if the price goes up how are you going to expect us to meet the situation. I have offered them and made this statement on the floor of the other House. I offered to break this up into graded pay-scales with dearness allowance and C.C.A. I have made that offer also.

Now the only problem is with regard to NPA. Unfortunately in this agreement there is no mention as such of NPA.

मुझे फैन का एक शेर याद आ गरा है। वह इहते हैं:

वह बात मार फसाने में जिसका जिक्र न था वह बात उनका बहुत नागवार गुजरा है।

Why should I, Sir, stand in the way of the agreement? I would be the happiest person to give them more; they are brilliant young people, they are the cream of the intelligensia in this country; they are young men and women and all of them don't come from rich families; they come from middle-class families; some of them come from poor families whose parents have starved and slaved so

that these people can have their education. It is not—I can assure you, Sir—that we have been in any way reluctant to fulfil our obligations. After all, the Government of India is spending crores of rupees on other things and if according to some agreement we had to give more, why should I grudge it?

SHRI S. M. BANERJEE: Why should they not be entitled to non-practising allowance?

DR. KARAN SINGH: The point is this. There are two things. One is the agreement. I think this point we have to make clear. In fairness to the Government I must make it clear that our understanding is that what we have now given them does fulfil the agreement made by the Health Secretary. That is our situation. I want to be very clear. Because, after all, agreements are more important really than the money. We do not want to be accused of being a Government which does not fulfil its contracts or agreements

18.00 hrs.

We feel that we have done it. They do not unfortunately argee You may say that this is a difference of interpretation. You may say that it is a legal interpretation. We have had all the things studied fully. That is one point.

But leave the agreement to one side. Let us say there was no agreement, even then it is my duty as Health Minister to see that these young people get better deal. I am not quibbling cheat on am not trying to them or make any sort of argument Forget the agreement. I want to give them more. I would submit that although they may not be satisfied with what we have given for the first time in ten years we have actually offered them more. It may not satisfy them. I am not suggesting that it satisfies.

My only plea is this. When they first met me before the strike, I said to them that I would see that they get good deal as good a deal as was possi. ble in the circumstances. The Kartar Singh Committee contained three doctors and three civil servants; it was not composed of civil servants only but three very eminent doctors were This committee after having gone rightly or wrongly recommended a certain set of figure, Rs. 450, Rs. 500 and Rs. 550, I increased that. people are now telling me that I should not have increased it, and they are saying 'You made a mistake; you were not a politician; if you had been a politician you would have first of all announced the committee, then there would have been a lot of shor,' then you could have called them and said 'Here is another Rs. 50' It may be so, and I plead guilty to that because I made a genuine attempt. I felt that a doctor should be given as much as possible. They started at Rs. 450. I said that we should give them at least Rs. 500 and I announced that.

Members have said the Аs hon. strike now is rapidly becoming an in-The poorer sectolerable situation. tions of society are suffering. The hospitals The rich are suffering. people can always go to a private practitioner, but the poorer sections of society are hit, and if I may submit, the poorer section of the doctors also who do not have any back. people ground or financial backing are also really the ones that suffer. There are some affluent doctors also who could But this is beginning not care less. to have a very very unfortunate effect upon the hospitals. 63 or 64 days have elapsed, and we have used the greatest restraint to keep things from deteriorating. But the position that has now arisen is this that by their is sistence on remaining on strike they are making it very difficult for me to help them in a genuine way. I appeal to them. Many other people have appealed to them. I said 'Look' I have given you something for the first time, something concrete. Please go back to

your hospitals; go back to your roble profession, and I as Health Minister will try my best to get you Several people have spoken to me. The Delhi Medical Association met me today. Obviously they also represent the doctors; the other members in the profession have also talked to me. Many MPs also have spoken to me about this. I myself am most anxious and most keen that this very unfortunate and unhappy situation must come to an end.

But you will permit me to say that this business of remaining on strike and saying that 'Until you accede to our demands, we do not go back' makes the situation very difficult. I do not want to go into too many dettails, but this makes it even difficult for me to get them what I want to give them.

example, take the guestion of NPA for senior registrars. came to me and said 'Why should senior residents or registrars not get NPA?. I said, 'Look, if you have a good case for NPA, you may come to me. Go back to your hospitals, and atmosphere, and i create an take up your case for NPA with the Cabinet, and I would fight your case for you and I shall be your vakil'. But. By their continuing on strike, I am afraid, the attitude of Government is not going to become more helpful, but it is going to be less helpful.

SHRI S. M. BANERJEE: In this particular case, may I remind the hon. Minister that the insurance employees remained on strike but still a settlement was reached. Let him not try to follow Air Chief Marshal Lal every time. It is not going to work in the country.

DR KAILAS (Bombay South): May submit one thing? Let him not advise them to go on strike now; let him also appeal.

DR. KARAN SINGH: May I say one thing? The doctor's profession is

[Dr. Karan Singh]

qualitatively different from the airlines profession or the life insurance profession. The doctor's profession is concerned with human suffering and human life. Therefore, their trying to give up work and to try and use that as a pressure upon Government is not wise, and I can assure you that it is beginning to be counter-productive. I do not know whether Mr. Banerjee plays bridge; I think he does play bridge. You may have a very good hand for three no trumps, but if you bid a slam, a little slam on that, you will lose even the three no trumps.

So my point is that they had a case. They had a case. I was with them. The House was with them. The country was with them But I would submit...

MR. CHAIRMAN: Are you prepared to keep that in mind yourself

ा कर्ण क्लिट: मझ से उन्होंने पूछा कि ग्राप का दरवाजा तो बन्द नही है ? भला मैं यह गुस्ताखी कैंसे कर सकता हूं कि भ्रपना दरवाजा बन्द रखूं । भीर मै तो सौभाग्य से श्रपने ही मकान में रहता हूं इसलिए मेरा दरवाजा तो बन्द नही रहता है। वह लोग मेरे डार के बाहर बैठे हुए है, मझे उन को देख कर बड़ा दुख होता है कि यह पढे लिखे नीजवान इन को हंगर स्ट्राइक करनी पड़े। झठी प्रतिष्ठा का प्रश्न नहीं है। मैं यह कहना चाहता हूं मदन के स्तर पर कि कोई झूठी प्रतिष्ठा का प्रश्न नहीं है। मेरी प्रतिष्ठा भीर मेडिकल प्रौफेशन की प्रतिष्ठा बराबर है। जब मैं स्वास्थ्य मत्री बना था तो मेरे दिमाग में इस प्रीकेशन के बारे में बहत ही उच्च विचार थे भौर श्राज भी हैं। मेडिकल प्रौफ़ेंशन की प्रतिष्ठा मेरी प्रतिष्ठा है।

It is my duty to look upon it and I look upon the medical profession not as just another profession; I look

upon it as a really noble profession. I have come into this Ministry with a certain idealism. But I would again appeal to these people: You are making it more and more difficult for me to help you.

श्रव मैं ममझना नहीं हू कि इस से ज्यादा श्रीर क्या स्पष्ट कहू। स्थिति बिगड़ रही है, दिन प्रति दिन वह। से मेरे ऊपर प्रैशर है कि अगर नही आते है तो इन को निकाल कर यु०पी०एम०सी० के जरिये डाक्टर ले लीजिये। माननीय मिश्रा जी ने कहा, य०पी०ऐस०सी० के जरिये जो डाक्टर ग्रान है एक तो वह भ्राल इंडिया कम्पटीशन होता है, दूसरे शेड्युल्ड कास्टम ग्रोर शेडयुल्ड ट्राइब्स के लिये रिजर्वेशन होता है, तीमरे म्राल इंडिया उन की ट्रांसफ़रेबिलिटी होती है, बह ग्रडमान जा सकता है, लक्षद्वीप जा सकता है, चौथे मिलिट्टी मविस की लाये-चिलिटी हो सकती है। तो यह मारा सिस्टम खत्म हो जाय ग्रीर उम के बजाय यु०पी०ऐस०सी० के माध्यम गेले लेतो यह इन्ही के हित मे नही होगा।

That is not going to be in the interest of these people ultimately.

I would appeal to all members of the House that they should these young people that they should not press this thing to a confrontation at this time. It will not be in their interest. They should have some faith in me We have already shown our faith. I will look into their grievances. Hon. members of the House MPs, many are interested. Severa] from my party and others, came to me and said that 'we are genuinely concerned'. But these people must not remain on strike If they remain on strike, they are, in a way, trying to use the misery of the patients in order to bring pressure on Government, and I am afraid that government pressure, attitude, is going to be government more difficult.

मुझे प्रसन्नता है कि एक कार्ट्न में मुझे उन्होंने पहले कुम्भकरण बनाया था। वह भी गलत था क्योंकि मैं सोता तो भ्रच्छा ह भीर मेरी कांशेंस भी क्लीयर है। लेकिन ग्रव मुझे उन्होंने दानी कर्ण बना दिया । भ्रगर मैं दानी कर्ण होता तो मैं तो सवा मन सीना इन को दे देता। मैंने कहा कि मैं ने तो प्रिवी पर्स भी छोड़ दिया, ग्रगर वही होता तो 10 लाख रु० दे देता घीर फ़ैसला हो जाता । लेकिन ग्राज तो वह भी स्थिति नहीं रही है। तो एक व्यक्ति का प्रश्न नहीं है। प्रश्न सरकार का है, हक्मत का है।

I would appeal very sincerely on the floor of the House to the junior doctors. Some of them may be here. Some of them may read what I have said. I would again appeal to them with all the earnestness at my command: please do not take thing to a confrontation which will ultimately help neither the nor the public. We have given you a fair deal, what we consider a fair deal. Go back to your work. I will take up your issue whatever issues.

They do not probably have rooms to stay. I will give priority in the plan to hostels. Whatever Fifth money I have got, I will give priority to buildings. But they must give me an opportunity. They must not oppose this. I would urge that this is the sense of the House.

DR. KAILASH: When they come back, you will not punish them. the Proclamation made under the said rule on the 28th March, 1973, in rebecoming more and more difficult .if they come back as quickly as pos-The situation is already getting more and more difficult. have certain terminations. Other problems are there. It will become more and more difficult to unscramble them. I am perhaps in a way standing between them and a total break. must have faith in me. I can assure you this is not a party matter. This

is not a question for any particular This is a question all of us want to slove, all men of goodwill want to settle. As you try rightly said, this is beginning to affect not only Delhi; the whole medical profession in India is beginning to be adversely affected.

Therefore, I will conclude, though it is a very long story, I appreciate and fully share the sense of urgency and distress felt by all hon. members on both sides of the House. My appeal again would be, on my own, and if I may submit, on behalf of all of you here: please ask these people to go back to work to have some faith in me. I will do whatever is best to help them in solving the remainder of their problems. This is all I can say on the floor of the House.

18.10 hrs.

PAPERS LAID ON THE TABLE

PROCLAMATION IN RELATION TO STATE OF MANIPUR UNDER ARTICLE 356 OF THE CONSTITUTION.

MR. CHAIRMAN: The Deputy Minister in the Ministry of Home Affairs.

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN); Sir I beg to place on the Table a copy of the Proclaissued by the President of mation India under clause (2) of article 356 of the Constitution of India revoking the Proclamation made under the said lation to the State of Manipur. [Placed in library. See No. LT-6309/

18.11 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday. 1974/Phalguna March 5. (Saka).